

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 17.11.2020

Appeal No. 43 of 2020

Sukumar Subramanian

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Ankit Lohia, Advocate with Ms. Prachi Pandya, Advocate i/b
Corporate Attorneys for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody,
Mr. Sushant Yadav, Mr. Arnav Misra, Mr. Shehaab Roshan,
Advocates i/b K. Ashar & Co. for the Respondent.

With
Appeal No. 51 of 2020

Rajagopal K.

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Joby Mathew, Advocate with Mr. Anshuman Sugla, Advocate
i/b Joby Mathew & Associates for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody,
Mr. Sushant Yadav, Mr. Arnav Misra, Mr. Shehaab Roshan,
Advocates i/b K. Ashar & Co. for the Respondent.

**With
Appeal No. 89 of 2020**

A. Venkataramani Appellant

Versus

Securities and Exchange Board of India ... Respondent

Mr. Joby Mathew, Advocate with Mr. Anshuman Sugla, Advocate
i/b Joby Mathew & Associates for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody,
Mr. Sushant Yadav, Mr. Arnav Misra, Mr. Shehaab Roshan,
Advocates i/b K. Ashar & Co. for the Respondent.

ORDER :

1. No reply has been filed by the respondent in Appeal No. 89 of 2020. The respondent does not intend to file any reply in this appeal. Affidavits have been exchanged in other two appeals. Let these appeals be listed on December 16, 2020.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

17.11.2020
PTM